



Government of Jammu and Kashmir
General Administration Department
Civil Secretariat, J&K

Notification

Srinagar, the 2nd of August, 2023

S.O. 412.- In exercise of the powers conferred by the Article 309 of the Constitution of India, the Lieutenant Governor of the Union Territory of Jammu and Kashmir is pleased to make the following amendments in the Jammu and Kashmir (Appointment of Outstanding Sports Persons) Rules, 2022, notified vide S.O 12 dated 06.01.2022; namely:-

1. Clause (b) of rule 1 shall be substituted by the following; namely:

"b) These rules shall apply for recruitment of Outstanding Sports Persons against Gazetted posts [Level 8 (47600-151100)] and Non-Gazetted posts [Level 4 (25500-81100)] in respective services to be carved out separately for the purpose in the Youth Services and Sports Department."

2. Rule 3 shall be substituted by the following; namely:-

"3. Appointment by the Government.- (1) Notwithstanding anything contained in the rules or orders for the time being in force, regulating the procedure for appointment to Gazetted/ Non-Gazetted service under the rules, the Youth Services & Sports Department, subject to availability of posts, on the recommendation of the Committee constituted under sub-rule (2), may appoint Outstanding Sports Persons against the posts indicated in the rule 1(b) of these rules, subject to the following conditions:

- a. Persons possessing qualification as graduation or above may be appointed against a vacancy in Gazetted Service;
- b. Persons possessing qualification as Matric or above, may be appointed against a vacancy in Non-Gazetted Service;
- c. Persons must possess Certificate of Outstanding Sports Persons from the Youth Services & Sports Department;
- d. That he/she has not been recommended or appointed earlier under these Rules or the rules repealed thereof.

Provided that the Outstanding Sports Persons as defined in Rule 2(ii)(A), having qualification as 10+2 or above, may be considered for appointment against a Gazetted post as provided in rule 1(b) of these rules;

Provided further that subject to provisions of these rules, candidates may be considered for appointment, who participated in any sports, recognized under these rules and secured a position, as would qualify him/her to be defined as an Outstanding Sports Person under these rules, during 05 years preceding the date of issue of advertisement notice by the Youth Services & Sports Department for filling up the posts under these rules.

(2) For the purpose of this rule, the Committee shall consist of the following; namely:-

1.	Chief Secretary, J&K	Chairman
2.	Administrative Secretary, Home Department	Member
3.	Administrative Secretary, General Administration Department	Member
4.	Administrative Secretary, Youth Services & Sports Department	Member Secretary
5.	Director, Youth Services & Sports, J&K	Member
6.	Secretary, J&K Sports Council	Member

3. Rule 6 (ii) shall be substituted by the following; namely:-

"The Youth Services & Sports Department on the recommendations of the Committee, may appoint the Outstanding Sports Persons under these rules in the Youth Services and Sports Department, against the posts indicated in rule 1(b), for ensuring utilization of the services of such appointees for promoting sports in the Union Territory of Jammu and Kashmir."

4. Sub-rule (2) of rule 8 shall be substituted by the following; namely:-

"2. The Youth Services and Sports Department shall place the list of eligible candidates before the Committee constituted under Rule 3(2) of these rules."

5. After clause (iii) of rule 10, the following proviso shall be added; namely:-

"Provided that Outstanding Sports Persons not exceeding 25 in number in a calendar year, who could not be considered for appointment in Government service during the period from 2014-2021, may be considered for appointment under these rules in the year 2023 against the cumulative direct recruitment quota vacancies accrued @ 25 per calendar year during the period from 2014-2021 against the Non-Gazetted posts [Level 4 (25500-81100)] to be created by the Youth Services and Sports Department, for the purpose.

The above provision shall be deemed to have existed in the rules ab-initio."

6. After rule 10, the following shall be added as rule 11; namely:-

"11. Power to relax.- The Government may for reasons to be recorded in writing relax the upper age limit or academic/ technical qualification or the mandatory participation of a candidate in District, UT and National level Competitions prior to his/ her participation in the international competitions in deserving cases."

7. After Annexure-II, the following shall be added as Annexure-IIA; namely:-

Annexure-IIA:

A. 60 points for International Level Competitions in sports of Cricket (ICC Matches)						
Priority No.	Order of Priority for placement/ ranking of competitions	Points out of 55		Score out of 05 Additional points for Individual Performance		
		Winners	Runner-up	Man of the series	Man of the Match in more than one Game	Man of the Match in one Game only
1	World Cup/ World Championship (conducted in 4 years cycle) [Playing 11]	48	46	5	4	3
2	World Cup/ World Championship (conducted in 2 years cycle) [Playing 11]	46	44	5	4	3
3	International Cricket Matches [Playing 11]	46	44	5	4	3
B. 40 points for National Level Competitions in sports of Cricket (BCCI Matches)						
4	National Tournaments organized by BCCI (Ranji Trophy, the Duleep Trophy, the Vijay Hazare Trophy, the Deodhar Trophy, the Irani Trophy and the NKP Salve Challenger Trophy) [Playing 11]	33	32	5	3	2

By order of the Lieutenant Governor.

(Sanjeev Verma) IAS

Commissioner/ Secretary to the Government

No. GADMTGOSPRT/3/2022(195865)

Dated: 02.08.2023

Copy to the:-

1. Financial Commissioners (Additional Chief Secretary), Home Department.

2. Director General of Police, J&K.
3. All Principal Secretaries to Government.
4. Director General, J&K Institute of Management, Public Administration and Rural Development.
5. Principal Secretary to the Lieutenant Governor, J&K.
6. All Commissioners/ Secretaries to the Government.
7. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
8. Divisional Commissioner, Jammu/Kashmir.
9. All Deputy Commissioners.
10. Chairperson, J&K Special Tribunal.
11. All Heads of Departments/ Managing Directors.
12. Director, Archives, Archaeology and Museums, J&K.
13. Director, Information, J&K.
14. Secretary, J&K Public Service Commission.
15. Director, Estates, Jammu/ Kashmir.
16. Secretary, J&K Services Selection Board.
17. General Manager, Government Press, Jammu/ Srinagar.
18. Private Secretary to Advisor (B) to Lieutenant Governor
19. Private Secretary to the Chief Secretary.
20. Private Secretary to Commissioner/ Secretary to the Government, General Administration Department.
21. Incharge Website, GAD.
22. Notification file/ Stock file.

Whereas, based on the above, a Case FIR No. 92/2015 U/S 147,341,386,427 120-B RPC and the Section 13 of ULA (P) Act, was registered in the Police Station, Budgam, and the investigation of the case was set into motion. Subsequently, during the investigation, the offences under Section 121 and 124-A RPC were added in the case; and

Whereas, during the investigation, the site plan of the place of occurrence and the seizure memos were prepared and the statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

[Handwritten signature and date]
 22/09/2015